

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00128/2018 IN
ORIGINAL APPLICATION NO.060/00163/2018**

Chandigarh, this the 28th day of August, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

Bhagwan Das s/o Sh. Lekh Raj aged 79 years, resident of 29 Jain Nagar Ambala Cantt – 133001.

....**Petitioner**

(Present: Mr. Karnail Singh, Advocate)

Versus

Sh. D.C. Sharma, DRM, DRM office Complex, Northern Railway, Ambala Cantt – 133001.

.....

Respondent

(Present: Mr. Lakhinder Bir Singh, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the petitioner submitted that the present CP may be closed as the respondents have sent a communication to the concerned Bank, directing them not to effect recovery from the petitioner, in terms of the interim order granted by this Court.
2. In view of the above, the CP is closed. Notice stands discharged.

**(AJANTA DAYALAN)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 28.08.2018

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